

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(51)

C.P No. 69/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

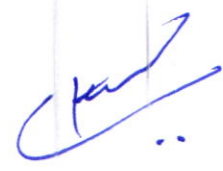

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: M/s. Harmony Holdings Limited  
V/s.  
M/s. RT Exports Limited & Ors.

SECTION OF THE COMPANIES ACT: 241, 242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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52 51	Adv Kaur Thangiani i/b Law Channe	Adv for Def. No. 1,485	
52 51	Jogan Puriyabi i/b Mansukhlal Hudal & Co.	Advocate for Petitioner	

**ORDER**

**CP 69/241-242/NCLT/MB/MAH/2016**

For the parties have reported that they would be in a position to file  
Consent Terms by 21<sup>st</sup> February, 2018, at their request, list this matter on  
22.2.2018 for reporting Settlement.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)